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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 20th day of JANUARY 2004.

Original Application no. 399 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman  
Hon'ble Mr. D.R. Tiwari, Administrative Member

Uma Shankar Rai, S/o late R.P. Rai,  
R/o Qr. No. 538/G- Type II, D.L.W. Colony,  
VARANASI.

... Applicant

By Adv : Sri R.P. Srivastava

VERUS

1. Union of India, through General Manager,  
D.L.W. Varanasi.
2. The General Manager, D.L.W.,  
P.O. D.L.W. Varanasi.
3. The Chief Mechanical Engineer (P),  
D.L.W., P.O. D.L.W.,  
Varanasi.

... Respondents

By Adv : Sri K.P. Singh

ORDER

Justice S.R. Singh, VC.

List has been revised, none appeared for the applicant. We have heard Sri K.P. Singh, learned counsel for the respondents and perused the O.A.

2. This O.A. has been filed for the following reliefs:-
  - i. To issue order or direction in the matter of Mandamus commanding the respondents to pay (i) Arrears of salary and allowances for the period of promotion since 1.1.1984 with interest thereon so far & (ii) arrears of salary and allowances of stepping up since 1.1.1973 to 31.12.1990 with interest thereon till payment.

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ii. To issue order or direction in the nature of Mandamus commanding the respondents to pay Rs. 38562 plus interest thereon at the rate of 12% and damages as compensation for the passes/PTOs and medical facilities/benefits not provided during the said illegal removal and/or suspension period and for which the applicant had to spent money as detailed in Annexure A/16.

iii. To grant any other reliefs which this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case.

iv. To grant cost of the petition.

3. It appears from the averment made in the O.A. that the applicant preferred representation dated 12.12.2002. It is further pleaded that the representation has not been decided so far. We are of the view that the interest of justice shall be met if the OA is disposed of at the admission stage itself with the direction to the General Manager (P), D.L.W., Varanasi to consider and decide the representation of the applicant by a seasoned and speaking order within a period of three months from the date of communication of this order.

4. The O.A. is disposed of in terms of the above direction with no order as to costs.

*Dhaka*  
Member (A)

*Raj*  
Vice-Chairman

/pc/